

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 89470 of 2018

(Arising out of Order-in-Appeal No. NGP-1/APPL/120/2017-18/580 dated 17.04.2018 passed by the Commissioner (Appeals) of CGST & Central Excise, Nagpur)

M/s Kaizen Plastomould P Ltd

.....Appellant

Plot No. M-185 MIDC Industria Area Waluj
Aurangabad, Maharashtra-431136

VERSUS

C.C.E. & S.T., Aurangabad

.....Respondent

Null N-5...Town Centre,,CIDCO,
Aurangabad,,Maharashtra-431030

APPEARANCE:

None for the Appellant

Mr. S.B. Mane, Assistant Commissioner Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85468 / 2020

Date of Hearing: 28.02.2020

Date of Decision: 28.02.2020

PER: AJAY SHARMA

None for the Appellant. A communication has been filed by the Appellant on 12.02.2020 stating that they have applied under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 with the concerned authority and the designated committee issued a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) on

25.01.2020 and the copy of the said certificate has also been filed alongwith the aforesaid communication.

2. In view of the above, the Appeal filed by the Appellant before this Tribunal ceases to exist and is accordingly dismissed as withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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